

Central Administrative Tribunal
Principal Bench: New Delhi

(A2)

CP 270/97 in OA 328/94

New Delhi, this the 3rd day of November, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri N.Sahu, Member (A)

Mahesh Kumar Sharma,
s/o Pandit A.C. Sharma,
r/o Santyog Ashram, Chandan Hoola,
Mehrauli,
New Delhi.

...Petitioner

(By Shri S.C. Saxena, Advocate)

Vs.

1. Shri S.P. Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi. ...Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

The respondents have shown to have paid the due amount as per their calculation vide our orders dated 10.10.1997 and the petitioner had taken some time to verify the same from the parties. Counsel for the petitioner submits that full amount of gratuity has not been paid and there has been excess recovery in the amount of house rent arrears. It was also stated that interest paid was not in accordance with law.

Counsel for the respondents undertake to give the break-up of the two cheques given including the deducted amount of gratuity arrived at and the interest added to the total amount within four weeks from today. In

(A3)

view of this, these contempt of courts proceedings are dropped and notices discharged.

Naresh

(N.SAHU)
Member(A)

(DR.JOSE P. VERGHESE)
Vice-Chairman (J)

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